

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A. No. 533 of 2009

Smt. Bhaga Hembram & AnrsApplicant

Vs

UOI & Ors.

.... Respondents

1. Order dated: 8th July, 2011.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

.....
This Original Application has been filed by the wife and son of Trivan Hembram seeking direction to the Respondents to sanction and pay the terminal dues of Trivan Hembram as the whereabouts of Trivan Hembram is not known since 07-08-2005 while he was working as a Head Gangman under the Respondents even after lodging the FIR before the OIC, Balasore Sadar on 06.10.2005. As it appears from the record, in this connection, the Applicants also made FIR before the GRP Puri. Since the whereabouts of the husband/father of the applicant was not known, for a long time, by making representation, the applicants sought settlement of the terminal dues in their favour. Alleging no action this OA has been filed by the Appilcants seeking the aforesaid relief.

2. Respondents filed their counter in which it has been stated that after receipt of the representation the matter was examined and in letter dated 4.1.2008, the widow (Smt.Bhag Hembram) was advised to submit the required documents so as to process the matter for releasing the entitled dues in her favour. As the Applicants have not produced the documents sought in letter

under Annexure-R/5, the Respondents are handicapped to process the matter for releasing the retiral dues of ex employee.

3. Heard Learned Counsel for both sides and perused the materials placed on record. It has been contended by the Learned Counsel for the Applicant that in view of the report of the GRP, Puri the Respondents should not have insisted for submitting the final report of the Balasore Sadar Police Station on the FIR lodged by the Applicants. This was strongly opposed by the Learned Counsel appearing for the Respondents. I find force in the submission of the Respondents' Counsel as final report of the OIC, Balasore on the whereabouts of the ex employee is a mandatory requirement. On being pointed out Learned Counsel for the Applicants required some time to comply with the requirement in Annexure-R/5. In view of the above, this Original Application is disposed of with direction to the Respondents that in the event of submission of the documents as required in Annexure-R/5, the Respondents should take all possible measures to release the entitled dues, as per rules, in favour of the applicant within a period of 60(sixty) days from the date of receipt of the documents. There shall be no order as to costs.


(C.R. Mohapatra)
Member (Admn.)